

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 1812/2024 in C.P. (IB)/433(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SMT. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2024**

**NAME OF THE PARTIES:- Phoenix Arc Private Limited Vs.
Shreechem Pharmaceuticals Pvt.Ltd
IN THE MATTER OF
Rukson Packaging Pvt Ltd.
V/s
Shreechem Pharmaceuticals Pvt Ltd**

**Section: Rule 11 of NCLT, 2016 U/s 9 of Insolvency and Bankruptcy
Code, 2016**

ORDER

IA 1812 of 2024:- Ld. Counsel, Mahesh Pute appeared for the Applicant. Having considered the submissions made by the Ld. Counsel for the Applicant and on perusal of the order of this Tribunal dated 12.08.2022 (para 11), allowing the Financial Creditor to pursue the Applications filed u/s 43 and 66 of the Code till they are disposed of. We consider just and proper to direct the RP to amend and substitute the name of the Financial Creditor, Phoenix ARC Private Limited as Applicant in IA 418 of 2020. Accordingly, **IA 1812 of 2024** is **allowed** and **disposed of**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

LAKSHMI GURUNG
Member (Judicial)